(c) whether the Central Government and State Governments are unanimous on the opinion of the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI B.K. HANDIQUE): (a) State Governments are the owners of the minerals and mineral rights vest in the State Government.

(b) and (c) The representatives from State Government of Chhattisgarh, Jharkhand, Orissa and Karnataka raised concerns on dilution of powers of the State Governments. These concerns were discussed with the Governments of chief mineral producing States and based on the resolution achieved with them, a National Mineral Policy, 2008, was enunciated by the Government on 13.3.2008.

National fund for development of mining sector

1139. SHRI GIREESH KUMAR SANGHI: DR. T. SUBBARAMI REDDY:

Will the Minister of MINES be pleased to state:

- (a) whether his Ministry has proposed creation of a national fund by levying a cess of 10 per cent on royalties on all mine lesses and the proceeds would be utilized to detect and prevent illegal mining besides developing awareness on mining in mining zones;
- (b) whether Government would be able to mobilize nearly 2000 crores as a result thereof and the money would be pooled into the National Minerals Fund that would be utilized to assist the Indian Bureau of Mines in enforcement of the provisions of the MMDR Act; and
 - (c) if so, by when a final decision is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI B.K. HANDIQUE): (a) to (c) The Central Government has initiated a process to introduce legislative changes in terms of the National Mineral Policy, 2008, which enunciates setting up of fund for mineral development through levy of separate cess. The amount of revenue likely to be generated cannot be estimated at present since it is dependent on the finalisation of rate of cess by Government.

Illegal mining

1140. SHRI T.K. RANGARAJAN: Will the Minister of MINES be pleased to state:

- (a) whether Government is aware of the reports of rampant illegal mining of minerals being carried out in various parts of the country;
 - (b) if so, the details thereof;
 - (c) the details of the companies engaged in such illegal activities; and
 - (d) the action being taken against the culprits?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRIB.K. HANDIQUE): (a) and (b) Some instances of illegal mining of minerals have come to the notice of the Government in

various parts of the country. As per available information, cases of illegal mining of major/minor minerals detected by the State Governments in the period the year 2006 to June, 2009 is given in the Statement (*See* below).

(c) and (d) As per information given by the State Government of Orissa, one case of M/s. Ram Bahadur Thakur Limited (RBTL) has come to the notice, which is engaged in illegal activities. State Government of Orissa has initiated vigilance investigation and administrative enquiry against the guilty.

Statement
State-wise and year-wise statement of cases of illegal mining
reported by the State Government

SI.	State	Nos	of cases	s detecte	d by	Actio	on Taken	by State	Governme	ents
No.		9	State Gov	ernments	3					
		2006	2007	2008	2009	Vehicle	FIRs	Court	Fine	Others
					upto	seized	Lodged	cases	realized	
					June			filed	(Rs. in	
					2009				lakhs)	
	£100		-					-1	Others	The second secon
1	2	3	4	5	6	7	8	9	10	11
1.	Andhra Pradesh	5385	9216	13478	7332	844	<u>66-1</u> 5	=	2112.95	-
2.	Chhattisgarh	2259	2352	17 13	599	-		2181	309.16	-
3.	Goa	313	13	159	2	322	<u>6:</u> 5	(<u>==</u> 2	15.68	<u> </u>
4.	Gujarat	7435	6593	5492	3720	106	114	8	7 085. 67	()
5.	Haryana	504	812	1209	416	103	138	2	133.33	=
6.	Himachal Pradesh	478	11-1 3	503	375	200 3	en se	464	21.04	===
7.	Jharkhand	631	82	225		5592	202	39	108.41	_
8.	Karnataka	3027	5180	2997	692	43585	931	771	3630.13	\$ <u></u> \$
9.	Kerala	1595	2593	2695	802	-	==	-	532.7	_
10.	Madhya Pradesh	5050	4581	3895	2542	_	05	14831	1057.98	_
11.	Maharashtra	4919	3868	5828	3285	15212	13	77	1129.01	_
12.	Orissa	284	655	1059	365	1242+75 cycles	57	86	2309.36	-
13.	Punjab	218	26	50	48	=	<u>2</u>	0=2	2.96	-

1	2	3	4	5	6	7	8	9	10	11
14.	Rajasthan	2359	2265	2178	1130	368	441	59	413.49	_
15.	Tamil Nadu	2140	1263	1573	98	18722	133	155	6369.96	-
16.	Uttarakhand	7 <u>1111</u>	2000	191	<u> 1941-1</u> 5	683	<u>67-1</u> 5	72	38.50	2 <u></u> 2
17.	West Bengal	80	426	315	51	3680	897	16 7	-2	_

Mining by PSUs

†1141. SHRI SHREEGOPAL VYAS: SHRI RUDRA NARAYAN PANY:

Will the Minister of MINES be pleased to state:

- (a) the names of Central Public Sector Undertakings which are engaged in mining of iron-ore and other minerals in Orissa and Chhattisgarh and the details of the minerals, PSU-wise; and
- (b) the amount of the royalty provided to the State Governments during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI B.K. HANDIQUE): (a) As per available information, the following Central Public Sector Undertakings are engaged in mining of iron-ore and other minerals in Orissa and Chhattisgarh:—

SI.	Lessee Name	Mineral			
No.	1				
1.	Steel Authority of India Limited	Bauxite, Dolomite, Iron ore			
2.	National Mineral Development Corporation	Iron ore			
3.	National Aluminium Company Limited	Bauxite			
4	Indian Rare Earths Limited	Sillimanite			
5.	Orissa Mineral Development Corporation Limited *	Iron ore, Manganese ore			
6.	Birsa Stone and Lime Co. Limited*	Limestone			

^{*}Bird Group of Companies(BGC)

(b) The State Governments collect royalty as the owners of minerals. The information is not centrally maintained.

Development of minerals underlying oceans

1142. SHRIMATI SYEDA ANWARA TAIMUR: SHRI VIJAY JAWAHARLAL DARDA:

Will the Minister of MINES be pleased to state:

[†]Original notice of the question was received in Hindi.